

for the Appellant/Respondent, the Order passed by the Supreme Court on 30.09.2011 would show that the Commission was directed to decide the matter on or before 30.11.2011 and, if for any reason the matter could not be disposed of by 30.11.2011, the parties are at liberty to approach the Hon'ble Supreme Court for extension of time.

So, in the light of observation given by the Hon'ble Supreme Court, it will not be proper for this Tribunal to entertain this Application for extension of time. It is open to the Commission to approach the Hon'ble Supreme Court to get appropriate Orders.

With these observations, the Application is disposed of.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/ SS